

Serial No. of Order	Date of Order	Order with Signature
4.	27.3.91	<p>Mr. A. Deo the learned Counsel for the applicant is unable to say what is the nature of allegation though of the criminal complaint, If the Annexure-A speaks of a pendency of an enquiry. Mr. Deo during the course of hearing submits that there are certain formal defects for which he wants to withdraw the application with liberty to file a fresh application on the self same grounds. On a perusal of the application, it is found that certain facts which could have been pleaded but have not been mentioned in the application hence the prayer of the applicant is allowed with draw the application with liberty to file a fresh application on the selfsame ground, is allowed</p> <p><i>B.M.</i> Vice-Chairman</p> <p><i>H.</i> Member (Judicial)</p>